

## भारतीय रिज़र्व बैंक \_RESERVE BANK OF INDIA

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RBI/2013-14/519 RPCD.RRB.RCB.AML.No.10292/07.51.018/2013-14

March 13, 2014

The Chairmen / CEOs of all Regional Rural Banks / State and Central Co-operative Banks

Dear Sir/Madam,

Anti-Money Laundering (AML) / Combating of Financing of Terrorism (CFT) - Standards

Please refer to our letter <u>RPCD.RRB.RCB.AML.No.6235/07.51.018/2013-14 dated December 10, 2013</u> on risks arising from the deficiencies in AML/CFT regime of certain jurisdictions.

2. Financial Action Task Force (FATF) has updated its Statement on the subject and document 'Improving Global AML/CFT Compliance: on-going process' on February 14, 2014 (copy enclosed). The statement / document can be accessed from the following URLs also:

http://www.fatf-gafi.org/media/fatf/documents/statements/Public-Statement-14-February-2014.pdf and http://www.fatf-gafi.org/topics/high-riskandnon-cooperativejurisdictions/documents/fatf-compliance-feb-2014.html

- 3. All Regional Rural Banks and State / Central Co-operative Banks are accordingly advised to consider the information contained in the enclosed statement.
- 4. This, however, does not preclude Indian banks from legitimate trade and business transactions with these countries and jurisdictions.
- 5. Please advise your Principal Officer to acknowledge receipt of this circular letter to our regional office concerned.

Yours faithfully,

(A.G. Ray) General Manager

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